

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 23RD MARCH, 2005 AT 9.30 A.M. (1ST SITTING)

I. OATH OR AFFIRMATION BY MEMBERS.

Members to make and subscribe the Oath or Affirmation under Article 188 of the Constitution of India.

II. **PRESENTATION OF THE VOTE-ON-ACCOUNT 2005-2006 (FOR THREE MONTHS i. e. APRIL, MAY AND JUNE, 2005.**

THE FINANCE MINISTER

To present the Vote-on-Account 2005-2006
(for three months i.e. April, May and June,
2005).

III. **SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2004-2005.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2	A Minister to move that a Supplementary sum not exceeding Rs. 90,04,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 2 General Administration.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 1-3
Demand No. 6	A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 6 Finance.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 4-5
Demand No. 7	A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 7 Other Administrative Services.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 6-7
Demand No. 8	A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 8 Buildings and Roads.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 8-9
Demand No. 10	A Minister to move that a Supplementary sum not exceeding Rs. 1,00,01,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 10 Medical & Public Health.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 10-12
Demand No. 21	A Minister to move that a Supplementary sum not exceeding Rs. 2,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 21 Community Development.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 13-15
Demand No. 25	A Minister to move that a Supplementary sum not exceeding Rs. 20,99,90,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2005 in respect of Demand No. 25 Loans and Advances by State Government.	Supplementary Estimates (2 nd Instalment) 2004-2005. Pages 16-17

IV. DEMANDS FOR GRANTS ON ACCOUNT FOR APRIL TO JUNE, 2005.

(i) Discussion on Demands for Grants on Account.

(ii) Voting of the Demands for Grants on Account.

- Demand No. 1 A MINISTER t o move that a sum not exceeding **Rs. 2,52,00,000** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 1 Vidhan Sabha.
- Demand No.2 A MINISTER t o move that a sum not exceeding **Rs. 34,00,60,000** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 2 -General Administration.
- Demand No.3 A MINISTER t o move that a sum not exceeding **Rs. 182,19,54,000** for revenue expenditure and **Rs. 5,33,50,000** for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 3-Home.
- Demand No.4 A MINISTER to move that a sum not exceeding **Rs. 65,10,32,000** for revenue expenditure be granted to the Governor t o defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.4-Revenue.
- Demand No.5 A MINISTER t o move that a sum not exceeding **Rs. 13,46,14,000** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 5- Excise & Taxation.
- Demand No.6 A MINISTER t o move that a sum not exceeding **Rs. 223,95,48,000** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.6-Finance.
- Demand No.7 A MINISTER t o move that a sum not exceeding **Rs. 184,24,70,000** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.7-Other Administrative Services.

- Demand No.8 A MINISTER t o move that a sum not exceeding **Rs. 53,75,37,000 for revenue expenditure and Rs. 67,71,47,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.8-**Buildings & Roads.**
- Demand No.9 A MINISTER t o move that a sum not exceeding **Rs. 446,25,67,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No9-**Education.**
- Demand No.10 A MINISTER t o move that a sum not exceeding **Rs. 181,88,44,000 for revenue expenditure and Rs. 54,51,72,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.10-**Medical & Public Health.**
- Demand No.11 A MINISTER t o move that a sum not exceeding **Rs. 17,03,01,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.11-**Urban Development.**
- Demand No.12 A MINISTER t o move that a sum not exceeding **Rs. 27,76,42,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.12-**Labour & Employment.**
- Demand No.13 A MINISTER t o move that a sum not exceeding **Rs. 150,23,09,000 for revenue expenditure and Rs. 48,75,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.13-**Social Welfare & Rehabilitation.**
- Demand No.14 A MINISTER t o move that a sum not exceeding **Rs. 7,40,66,000 for revenue expenditure and Rs. 1253,00,00,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.14-**Food & Supplies.**

Demand No.15	A MINISTER	to move that a sum not exceeding Rs. 417,53,00,000 for revenue expenditure and Rs. 111,74,78,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.15- <u>Irrigation.</u>
Demand No.16	A MINISTER	to move that a sum not exceeding Rs. 14,36,95,000 for revenue expenditure and Rs. 55,65,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.16- <u>Industries.</u>
Demand No.17	A MINISTER	to move that a sum not exceeding Rs. 70,25,07,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.17- <u>Agriculture.</u>
Demand No.18	A MINISTER	to move that a sum not exceeding Rs. 34,30,97,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.18- <u>Animal Husbandry.</u>
Demand No.19	A MINISTER	to move that a sum not exceeding Rs. 2,61,91,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.19- <u>Fisheries.</u>
Demand No.20	A MINISTER	to move that a sum not exceeding Rs. 26,46,21,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.20- <u>Forests.</u>
Demand No.21	A MINISTER	to move that a sum not exceeding Rs. 65,20,32,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1 st April to 30 th June, 2005) in respect of charges under Demand No.21- <u>Community Development.</u>

Demand A MINISTER t o move that a sum not exceeding **Rs. 5,97,25,000 for revenue expenditure and**
No.22 **Rs. 2,73,25,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.22-

Co-operation.

Demand A MINISTER t o move that a sum not exceeding **Rs. 155,03,51,000 for revenue expenditure**
No.23 **and Rs. 13,91,50,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.23-**Transport.**

Demand A MINISTER to move that a sum not exceeding **Rs. 40,52,000 for**
No.24 **revenue expenditure and Rs. 1,37,50,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.24-**Tourism.**

Demand A MINISTER to move that a sum not exceeding **Rs. 82,27,08,000**
No.25 **for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.25-**Loans & Advances by State Govt.**

CHANDIGARH:

SUMIT KUMAR,

THE 22ND MARCH, 2005

SECRETARY.